CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. No. 356 of 1994.

Friday this the 10th day of March, 1995.

CORAM:

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER HON'BLE MR P SURYAPRAKASAM, JUDICIAL MEMBER

V. Edwin Jayaraj, Clerk, O/o the Chief Permanent Way Inspector, Southern Railway, Palghat.

Applicant

(By Advocate Shri P. Ramakrishnan)

Vs.

- Union of India, through the Secretary to Ministry of Railways, Railway Board, New Delhi.
- The Chairman, Railway Board, Rail Bhavan, New Delhi.
- 3. The Divisional Railway A Manager,
 Southern Railway, Palghat.
- 4. The Divisional Personnel
 Officer,
 Southern Railway, Palghat. .. Respondents

(By Advocate Shri KV Sachidanandan)

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PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant who is an empanelled Gangman states that he has been performing the duties of an office clerk from 21.1.1977, After a long period, he has been asked

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by A-17 dated 1.2.95 to report to his parent gang.

Learned counsel for applicant states that he is now on leave. Applicant had earlier filed 0.A- 1544/91 and the Tribunal by A-4 order directed the representation of the applicant to be considered by the competent authority. Applicant contends that in pursuance of the directions of the Tribunal, he submitted a representation to the Chairman Railway Board (Annexure A5). Instead of the representation being disposed of by the Chairman Railway Board, it was disposed of by the Divisional Personnel Officer by order A6 dated 31.1.90. Applicant apprehends that his case has not been considered by the competent authority.

2. After considering the submissions of both counsel, we permit the applicant to file an appeal before the appellate authority stated to be the Chief Personnel Officer against the orders in A-6. He may do so within 15 days.

The competent authority shall consider the appeal in spite of the fact that considerable time has elapsed after A6 order, since the matter has been under consideration in this O.A. from 28.2.94, and pass appropriate orders

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within two months from the date of receipt of the appeal. Appellate authority shall also consider whether pending disposal of the appeal applicant may be permitted to continue to perform office duties which he claims to have been performing till he went on leave.

3. Application is disposed of with the aforesaid directions. No costs.

Friday this the 10th day of March, 1995.

P SURYAPRAKASAM - JUDICIAL MEMBER

PV VENKATAKRISHNAN ADMINISTRATIVE MEMBER

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List of Annexures

- Annexure-A4: True copy of the Judgement in O.A.
 No.1007/91 and O.A.1544/91 dt.
 26.7.93 of this Tribunal.
- Annexure-A5: True copy of the representation dt.
 16.8.93 submitted by the applicant
 to the Chairman, Railway Board,
 New Delhi (2nd respondent).
- 3. Annexure-A6: True copy of the Letter No.J/P. CAT 1544/91 dated, 31.1.94 issued by the Divisional Personnel Officer, Palakkad (4th respondent)
- 4. Annexure-A17:True copy of letter No.W/PTJ/Court
 Case dated 1.2.1995 from the Permanent
 Way Inspector, Podannur to Chief
 Permanent Way Inspector, Works Branch,
 Palghat